

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:1664
ANSWERED ON:30.11.2009
IMPLEMENTATION OF 73RD PANCHAYATI RAJ ACT
Sanjoy Shri Takam;Sarvey Shri Sathyanarayana

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether all the States including North Eastern States have implemented all the clauses/subjects mentioned in the 73rd Amendment relating to Panchayati Raj Act;
- (b) if so, the details thereof;
- (c) whether proper awareness of the schemes to be implemented during XI Five Year Plan has been notified in proper way; and
- (d) if so, the details thereof ?

Answer

MINISTER OF PANCHAYATI RAJ (Dr. C.P. JOSHI)

(a) & (b): All States and Union Territories including North Eastern States to which Part IX of the Constitution applies, have their own Panchayati Raj legislations which have to conform to the Constitutional provisions.

(c) & (d): Information about the schemes to be implemented during the Eleventh Plan has been made available in various ways including the websites maintained by the Ministries, written communication through letters, regular review and monitoring mechanisms.